

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-155(PB)/2017

IN THE MATTER OF:

Vertiv Energy Pvt. Ltd.

.....Petitioner

v.

Tecpro Systems Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

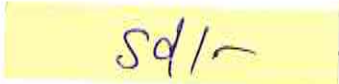
Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) :

For the Intervener(s) : Shri Arvind Kumar, Advocate
Shri C.S. Chauhan, Advocate
Ms. Purti Marwaha, Advocate
Ms. Heena George, Advocate

ORDER

Order reserved.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

Vineet